

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.3

Service Tax Appeal No.79542 of 2018
[virtual hearing mode]

(Arising out of Order-in-Appeal No.382-384/JSR/2018 dated 12.09.2018 passed by
Commissioner (Appeals), Central Goods & Service Tax, Ranchi.)

M/s. TRF Limited

...Appellant

VERSUS

Commissioner of CGST & CX, Jamshedpur Commissionerate

.....Respondent

APPEARANCE

Shri Prasad Paranjpe, Advocate for the Appellant (s)
Shri P.Das, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)**

DATE OF HEARING : 21.03.2024
DATE OF DECISION : 21.03.2024

The Appeal is allowed with consequential relief, if any. For
order, see order of date in Service Tax Appeal No.79537 of 2018.

Sd/
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)